

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH – II  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI  
BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON  
20-09-2022 AT 10.30 A.M. THROUGH VIDEO CONFERENCING:

PRESENT HON'BLE Dr.DEEPTI MUKESH, MEMBER(JUDICIAL)  
SHRI. SAMEER KAKAR, MEMBER (TECHNICAL)

APPLICATION NUMBER : --  
PETITION NUMBER : CP(IB)/31/CHE/2022  
NAME OF THE PETITIONER : STS Automotive Window  
NAME OF THE RESPONDENT(S) : Ariflow Equipments India Pvt Ltd  
UNDER SECTION : Sec 9 Rule 6 of IBC, 2016

ORDER

Counsel for the Petitioner present. Counsel for the Respondent is present.

Pleadings are complete. Ld. Counsel for the Applicant states that debt is admitted by the Corporate Debtor in their reply to this Application. Ld. Counsel for the Corporate Debtor states that parties are endeavouring settlement and seeks indulgence to adjourn the matter to explore the possibility of settlement. As a last chance, the matter is adjourned for hearing on 26.10.2022.

-Sd-

SAMEER KAKAR  
Member (Technical)

phk

-Sd-

Dr.DEEPTI MUKESH  
Member (Judicial)